

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. QA 460 of 199 8Applicant (s) Krishna Chandra Mallik Respondent (s) Vol 808Advocate for Applicant (s) M/s. D. V. Prithibiraja Advocate for Respondent (s) Mr. B. K. Nayak
Sitaram Jena
S. Pattnaik

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

980 for Rs 50/- filed.

For Regn Pl. dismiss

7.9.98

03.09.98

50(9)

3-9-98

Registrar
S

For Admn Pl.

B

4998

Bench

Notice may
be sent to
all respts. by
regd. post/A.D.Patna
15/9dismiss
15.09.98
S-O

REGISTER

Registrar
S

Seen the petition. Heard the learned counsel for the petitioner. Issue notice to respondents requiring them to file counter within four weeks from the date of receipt of notice. Posted to 5.11.1998.

30.10.98J. J. M. 29.9.98
VICE-CHAIRMAN
MEMBER (JUDICIAL)

Heard Dr. V. Prithibiraj, learned counsel for the petitioner and learned Addl. Standing Counsel Shri B. K. Nayak, appearing on behalf of the respondents. Learned Addl. Standing Counsel has filed a memo stating that the relief claimed by the applicant in this O.A. has already been granted to him by the departmental authorities. Learned counsel for the petitioner has ~~file~~ also filed a memo stating that the application has become infructuous. In view of the above position, the application is disposed of as not being pressed.

VICE-CHAIRMAN
S. Pattnaik

MEMBER (JUDICIAL)

for orders as per
memo.

42

29.X.98

Benet.

A copy of
the order
dt. 30.X.98 may
be given to
the counsels
for both side.

fat
31/X1

Amr
03.11.98
S.O

Received copy

Amr
3/11/98
ASC.